

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA 1633 of 1996

New Delhi, this the 3rd day of July, 1997.

Hon'ble Mr. N. Sahu, Member(A)

1. Mrs. Nishi Bala Pahuja
D/o Late Shri K.G. Kapoor
Head Clerk, Personnel Branch
Headquarters' Office
Northern Railway, Baroda House,
New Delhi
2. Mrs. Kavita Ahuja
D/o Shri S.R. Batra
Head Clerk, Personnel Branch
Headquarters' Office
Northern Railway, Baroda House,
New Delhi
3. Mrs. Neelima Sharma
W/o Shri T.K. Sharma
Head Clerk, Personnel Branch
Headquarters' Office
Northern Railway, Baroda House,
New Delhi
4. Ms Vibha Srivastava
D/o Shri S.S. Srivastava
Head Clerk, Personnel Branch
Headquarters' Office
Northern Railway, Baroda House,
New Delhi

...Applicants

(By Advocate : Shri S.K. Sawhney)

Versus

Union of India : Through

1. General Manager
Northern Railway
Baroda House
New Delhi
2. Assistant Personnel Officer
Headquarters' Office
Northern Railway,
Baroda House,
New Delhi

...Respondents

(By Advocate : Shri R.L. Dhawan)

ORDER (ORAL)

Hon'ble Mr. N. Sahu, Member(A)

Both the learned counsel agree that the reliefs claimed in this case can be disposed of in terms of the instructions of the Ministry of Railway

letter No. PCIII/89/CTC-II/4 dated 17.01.1997 which deals with the proforma fixation of pay of Gr. I Clerk from 01.10.1980 on their qualifying the L.D.C.E. and determination of inter-se-seniority. In view of this statement and with the consent of the counsel the OA is disposed of directing the respondents to dispose of the grievance of the applicants in terms of the above instructions.

No costs.

Kaneswami
(N. SAHU)
Member(A)